

IR No. 1530/18

Rateh Mohd. vs M/s Hindustan Cocacola Bottling North West

06.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1

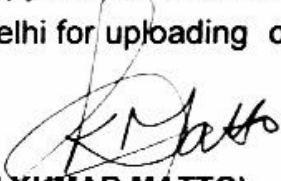
Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing arguments of Id. ARs of the managements no.1 and management no.3 through video conference, as on the last date of hearing, the Id. AR for the workman had concluded his arguments. But today, Id. AR for the workman has submitted that he has sent the memo of parties on the e-mail address of this court and he is desirous to further argue on the matter and he will also file written submissions and seeks adjournment for 22.07.2020. Ld. ARs for the management no.1 and 3 also seek adjournment for 22.07.2020.

Accordingly, matter stands adjourned for hearing further arguments on 22.07.2020 .

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

LIF No. 1918/19

Seema vs Mothers Pride

06.07.2020

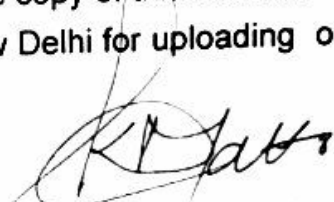
Present:- None for the parties.

The matter is fixed for today for filing the rejoinder and framing of issues.

Today, no one has appeared, in view of spreading of the pandemic COVID-19.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked dated i.e. 06.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

IN No. 1531/18

Rakesh Dubey vs M/s Hindustan CocaCola Bottling North West

06.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1

Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing arguments of Id. ARs of the managements no.1 and management no.3 through video conference, as on the last date of hearing, the Id. AR for the workman had concluded his arguments. But today, Id. AR for the workman has submitted that he has sent the memo of parties on the e-mail address of this court and he is desirous to further argue on the matter and he will also file written submissions and seeks adjournment for 22.07.2020. Id. ARs for the management no.1 and 3 also seek adjournment for 22.07.2020.

Accordingly, matter stands adjourned for hearing further arguments on 22.07.2020 .

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

IR No. 1438/19

Harish Chander Yadav vs M/s D.K. Steels

06.07.2020

Present:-


None for the parties.

The matter is fixed for today for filing the rejoinder and framing of issues.

Today, no one has appeared, in view of spreading of the pandemic COVID-19.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked dated i.e. 06.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

LIR No. 1920/19

Babli vs Mothers Pride

06.07.2020

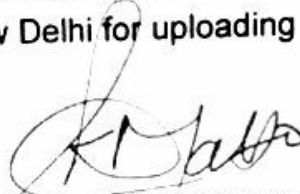
Present:- None for the parties.

The matter is fixed for today for filing the rejoinder and framing of issues.

Today, no one has appeared, in view of spreading of the pandemic COVID-19.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked dated i.e. 06.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

R No. 5308/16
Safiq Ahmed Ors vs Wear Well India

4/7/2020
~~06.07.2020~~

Present:- None for the parties.

The matter is already fixed for 06.07.2020 for hearing final arguments.

Issue notices to the ARs of both the parties through whatsapps for the date already fixed i.e. 06.07.2020 for 11:00 AM.

Ahalmad of this court is directed to send the copy of this order to the concerned office of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI

~~06.07.2020~~

4/7/2020

LIR No. 1436/19

Rajesh Kumar vs M/s D.K. Steels

06.07.2020

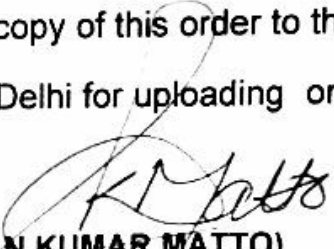
Present:- None for the parties.

The matter is fixed for today for filing the rejoinder and framing of issues.

Today, no one has appeared, in view of spreading of the pandemic COVID-19.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked dated i.e. 06.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

U.F. No. 1433/19

Harvakh Chand vs M/s D.K. Steels

06.07.2020

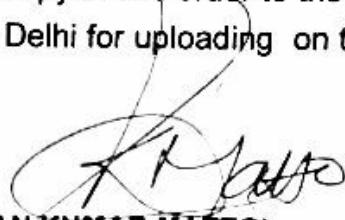
Present:- None for the parties.

The matter is fixed for today for filing the rejoinder and framing of issues.

Today, no one has appeared, in view of spreading of the pandemic COVID-19.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked dated i.e. 06.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

LIR No. 5308/16

Iq Ahmed Ors vs Wear Well India

06.07.2020

Present:-

Sh. Rajat Tripathi, AR for the workman.

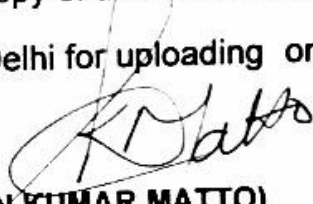
Sh. Kamal Kant Tyagi, AR for the management.

The matter is listed for today for hearing final arguments through video conference. The notices to the AR of the parties were issued through whatsapp on their telephone numbers for today.

Today, Id. AR of the workman has submitted that he is out of station, so, he is not in a position to argue on the matter and seeks adjournment.

In view of the request made by Id. AR for the workman, matter stands adjourned in the unblocked date i.e. 06.08.2020 for hearing further arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

Ld. No. 1533/18

Lurja Parshad vs M/s Hindustan Cocacola Bottling North West

Present:-

Sh. R.S.Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1


Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing arguments of Id. ARs of the managements no.1 and management no.3 through video conference, as on the last date of hearing, the Id. AR for the workman had concluded his arguments. But today, Id. AR for the workman has submitted that he has sent the memo of parties on the e-mail address of this court and he is desirous to further argue on the matter and he will also file written submissions and seek adjournment for 22.07.2020. Ld. ARs for the management no.1 and 3 also seek adjournment for 22.07.2020.

Accordingly, matter stands adjourned for hearing further arguments on 22.07.2020 .

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

ER No. 1917/19

Prem vs Mothers Pride

05.07.2020

Present:-

None for the parties.

The matter is fixed for today for filing the rejoinder and framing of issues.

Today, no one has appeared, in view of spreading of the pandemic COVID-19.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked dated i.e. 06.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

IR No. 1527/18

Surinder Tiwari vs M/s Hindustan CocaCola Bottling North West

06.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1

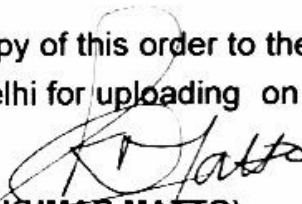
Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing arguments of Id. ARs of the managements no.1 and management no.3 through video conference, as on the last date of hearing, the Id. AR for the workman had concluded his arguments. But today, Id. AR for the workman has submitted that he has sent the memo of parties on the e-mail address of this court and he is desirous to further argue on the matter and he will also file written submissions and seeks adjournment for 22.07.2020. Id. ARs for the management no.1 and 3 also seek adjournment for 22.07.2020.

Accordingly, matter stands adjourned for hearing further arguments on 22.07.2020 .

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

Lit No. 1919/19

Kamlesh vs Mothers Pride

06.07.2020

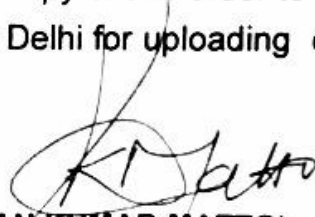
Present:- None for the parties.

The matter is fixed for today for filing the rejoinder and framing of issues.

Today, no one has appeared, in view of spreading of the pandemic COVID-19.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing of rejoinder and framing of issues in the enblocked dated i.e. 06.08.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

No. 1529/18

Manoj Verma vs M/s Hindustan Cocacola Bottling North West

Present:-

Sh. R.S.Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1

Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing arguments of Id. ARs of the managements no.1 and management no.3 through video conference, as on the last date of hearing, the Id. AR for the workman had concluded his arguments. But today, Id. AR for the workman has submitted that he has sent the memo of parties on the e-mail address of this court and he is desirous to further argue on the matter and he will also file written submissions and seeks adjournment for 22.07.2020. Id. ARs for the management no.1 and 3 also seek adjournment for 22.07.2020.

Accordingly, matter stands adjourned for hearing further arguments on 22.07.2020 .

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

217 No. 111/17

Neetu Narang vs M/s On-Dot Couriers and Cargo Ltd.

06.07.2020

Present:- None for the parties.

Matter is listed today for hearing final arguments, but, the Ahlmad posted in this court has apprised to the court that contact number of the AR of the workwoman was not available on record, so, the notice_s to the ARs of the parties, to advance arguements through video conference through video conference could not be issued.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date on 06.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.

Lin No. 1532/18

Jai Prakash vs M/s Hindustan Cocacola Bottling North West

06.07.2020

Present:-

Sh. R.S.Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1

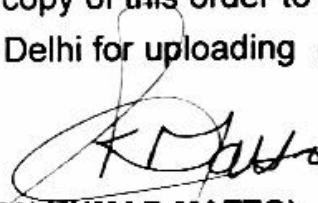
Sh. M. K. Dwivedi, AR for the management no.3

None for management no.2 (already exparte).

The matter is fixed for today for hearing arguments of Id. ARs of the managements no. 1 and management no.3 through video conference, as on the last date of hearing, the Id. AR for the workman had concluded his arguments. But today, Id. AR for the workman has submitted that he has sent the memo of parties on the e-mail address of this court and he is desirous to further argue on the matter and he will also file written submissions and seeks adjournment for 22.07.2020. Id. ARs for the management no.1 and 3 also seek adjournment for 22.07.2020.

Accordingly, matter stands adjourned for hearing further arguments on 22.07.2020 .

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.07.2020.